

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

(IB)-588(PB)/2017

IN THE MATTER OF:

SRS Finance Limited

.....Petitioner

v.

OMEGA Jeweller Pvt. Ltd.

.....Respondent

SECTION : Under Section 7 of the Insolvency & Bankruptcy Code, 2016

Order delivered on 10.01.2018

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR

Hon'ble President

Sh. S.K. Mohapatra,

Hon'ble Member (T)

For the Applicant / Petitioner : Dr. Shruti Bajaj, Advocate

For the Respondent : Mr. Adarsh Chamoli, Advocate

ORDER

In pursuance of directions issued by order dated 12.12.2017, a copy of the master data and the registration certificate of the IRP have been filed.

Learned Counsel for the respondent states that reply shall be filed within a week with a copy in advance to the Counsel for the petitioner.

Rejoinder, if any, be filed within 5 days thereafter with a copy in advance to the Counsel opposite.

List for arguments on 29th January, 2018.

Sdl—
(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT

Sdl—
(S.K. MOHAPATRA)
MEMBER(TECHNICAL)

10.01.2018
V.Sethi